COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 255 OF 2017 & IA NO. 475 OF 2017

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association ... Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Aamir Zafar Khan

for Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Umesh Prasad for R-1

Mr. M.G. Ramachandran

Ms. Poorva Saigal

Mr. Sbhubham Arya for R-2

ORDER

Admit. Issue notice to the Respondents returnable on 24.10.2017. Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2 and they seek five weeks time to file reply/written submissions. They may file the same on or before 04.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

IA No. 475 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

List the matter on <u>24.10.2017</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson